

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2245**  
ANSWERED ON 4<sup>TH</sup> July, 2019

**ACCIDENTS ON NHs/ EXPRESSWAYS**

2245. SHRI BALLI DURGA PRASAD RAO:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken note of the increasing number of accidents on various national highways/expressways in the country;
- (b) the number of persons killed in road accidents during the last three years, State/UT-wise;
- (c) if so, whether any financial assistance scheme is available for the persons killed in road accidents so as to give support to his/her family members and if so, the details thereof;
- (d) if not, whether the Government is bringing any legislation for rendering financial assistance to the victims of road accidents; and
- (e) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The Ministry analyses the road traffic injuries based on the data received from the Police Department of all State/UTs on all roads including national highways/expressways. The number of persons killed in road accidents in India during the last three calendar years i.e. 2015 to 2017 is shown in the table given below:-

Years	Number of persons killed in road accidents
2015	146133
2016	150785
2017	147913

State-wise break up is given at **Annexure**.

(c) to (e) Compensation for death in road accidents to the victims/legal heir of the victim is provided under various provisions of the Motor Vehicles Act, 1988. The various provisions are:-

- (i) As per section 161 of the Motor vehicle Act, 1988, in cases where the identity of the vehicle causing accidents is not established and it is impossible to determine the owner of the vehicle causing accident/insurer are known as “hit and run cases”. In such cases, compensation is paid to the accident victim from Solatium Fund, maintained by the General Insurance Corporation(GIC), through a

surcharge on the Insurance Policies and such compensations are paid on the orders of District Magistrates after due Inquiry.

- (ii) Compensation to road accidents victims on 'no fault principle' (i.e where the victims or their heirs/successors do not have to prove the negligence of the motor vehicle to claim such compensation) is given under Section 163A of the MV Act, as per the structured compensation formula listed under Schedule II of the Motor Vehicle Act. The Ministry has notified Second Schedule vide SO 2022 (E) on 22<sup>nd</sup> May, 2018. The Schedule tabulates the age and annual income of the victim and then prescribes a multiplier for arriving at the amount of compensation.
- (iii) Section 165 of the Motor Vehicle Act, 1988, also allows application for compensation to Motor Accident Claim Tribunal (MACT) or Civil Courts, as the case may be, on the principle of fault/negligence of the vehicle. In such cases, MACT or the Courts are authorized to award the compensation without limit.

**ANNEX REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.2245 ANSWERED ON 4<sup>TH</sup> JULY, 2019 ASKED BY SHRI BALLI DURGA PRASAD RAO REGARDING ACCIDENTS ON NHs/ EXPRESSWAYS**

**Total Number of Persons killed in Road Accidents in India: 2015 to 2017**

S.No	State/UTs	2015	2016	2017
1	2	3	4	5
1	Andhra Pradesh	8297	8541	8060
2	Arunachal Pradesh	127	149	110
3	Assam	2397	2572	2783
4	Bihar	5421	4901	5554
5	Chhattisgarh	4082	3908	4136
6	Goa	311	336	328
7	Gujarat	8119	8136	7289
8	Haryana	4879	5024	5120
9	Himachal Pradesh	1096	1271	1203
10	Jammu & Kashmir	917	958	926
11	Jharkhand	2893	3027	3256
12	Karnataka	10856	11133	10609
13	Kerala	4196	4287	4131
14	Madhya Pradesh	9314	9646	10177
15	Maharashtra	13212	12935	12264
16	Manipur	139	81	136
17	Meghalaya	183	150	182
18	Mizoram	72	70	60
19	Nagaland	30	46	41
20	Odisha	4303	4463	4790
21	Punjab	4893	5077	4463
22	Rajasthan	10510	10465	10444
23	Sikkim	70	85	78
24	Tamil Nadu	15642	17218	16157
25	Telangana	7110	7219	6596
26	Tripura	158	173	161
27	Uttarakhand	913	962	942
28	Uttar Pradesh	17666	19320	20124
29	West Bengal	6234	6544	5769
30	Andaman & Nicobar Islands	23	17	21
31	Chandigarh	129	151	107
32	Dadra & Nagar Haveli	42	46	43
33	Daman & Diu	42	38	36
34	Delhi	1622	1591	1584
35	Lakshadweep	0	1	0
36	Puducherry	235	244	233
<b>Total</b>		<b>146133</b>	<b>150785</b>	<b>147913</b>